

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CORAM:

(IB) 168 (ND)/2017

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.11.2017

NAME OF THE COMPANY: M/s Su-Kam Power Systems Ltd. Vs. M/s Uniforce Energy Systems India Pvt. Ltd.


SECTION OF THE COMPANIES ACT: 9 of IBC, 2016


| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|--------------|-------------|--------------------|-----------------------|------------------|
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Present: Mr. Shashank Mishra, Advocate for the Petitioner

ORDER

In the COC meeting convened by the IRP, there were only 1 claimant being IndusInd Bank being the only Financial Creditor. The IndusInd Bank has withdrawn its claim and under such circumstances the Operational Creditor is the only claimant herein. The COC therefore now comprises of only the Operational Creditor and has proposed the name of Mr. Satyendra Kapoor as the RP in this case. His appointment is being confirmed by the Bench. Steps be taken by the RP as required under the Code. Report be filed within the statutory period.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)